

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.

Date of hearing : 17.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Co. Ltd. & Others

Parties present : Ms Raveena Dhamija, Advocate, SPL
Shri Surya Kant, SPL
Shri G. Umopathy, Advocate, MPPMCL
Ms. Ranjitha Ramachandran, Advocate, Rajasthan Discoms
Shri Rajiv Srivastava, Advocate, UPPCL

Record of Proceedings

Learned counsels appearing on behalf of MPPMCL and Rajasthan Discoms requested for four weeks time to file their replies. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies by 17.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 3.3.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 23.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**